

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4050**

**TO BE ANSWERED ON THE 20<sup>TH</sup> MARCH, 2018/ PHALGUNA 29, 1939 (SAKA)**

**DOMESTIC VIOLENCE ACT**

**4050. SHRIMATI PRATIMA MONDAL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether cases/complaints under Anti Dowry Act and Domestic Violence Act have increased in the country;**

**(b) if so, the details thereof and the total number of such cases reported, guilty arrested and the action taken against them during each of the last three years and the current year, State-wise;**

**(c) whether the misuse of the said Acts have increased during the said period and if so, the details thereof and the reasons therefor; and**

**(d) if so, the corrective steps taken/being taken by the Government in this direction?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): As per the information provided by the National Crime Records Bureau (NCRB), details of State/UT-wise cases registered, cases charge-sheeted, cases convicted, cases closed as mistake of fact or of law, persons arrested, persons charge-sheeted and persons convicted under Dowry Prohibition Act, 1961 and Protection of Women from Domestic Violence Act, 2005 during 2014-2016 are given in Annexure – I & II respectively.**

**‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.**

**The Ministry of Home Affairs had issued a detailed advisory on 4th September, 2009 to all the State Governments/Union Territory Administrations wherein all the States/UTs have been advised to explore the possibility of associating NGOs working in the area of combating crimes against women and also that all police stations may be directed to display the name and other details of protection officers of the area appointed under the Domestic Violence Act, 2005. Ministry of Home Affairs has also issued advisories from time to time to curb the misuse of section 498A of IPC and for combating crimes against women. These advisories are available on [www.mha.gov.in](http://www.mha.gov.in).**



State/UT-wise Cases Registered (CR),Cases ChargeSheeted (CCS),Cases Convicted (CON), Cases ended as Mistake of Fact or of Law (CMIS), Persons Arrested (PAR),Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under **Dowry Prohibition Act, 1961** during 2014-2016

SL	State/UT	2014							2015							2016						
		CR	CCS	CON	CMIS	PAR	PCS	PCV	CR	CCS	CON	CMIS	PAR	PCS	PCV	CR	CCS	CON	CMIS	PAR	PCS	PCV
1	Andhra Pradesh	468	569	26	0	835	935	74	303	377	32	1	733	535	52	592	550	2	0	1091	908	2
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	92	50	2	0	92	50	2	95	18	3	0	98	18	3	234	80	1	0	251	88	1
4	Bihar	2203	1909	43	93	3305	2986	66	1867	1129	46	133	2408	1746	57	1058	1703	59	37	2287	2690	98
5	Chhattisgarh	8	7	2	0	24	18	3	10	10	3	0	17	22	7	19	13	2	0	39	33	5
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	53	51	0	0	173	230	0	36	30	0	1	95	90	0	0	14	6	0	0	24	9
8	Haryana	13	6	0	0	11	11	0	14	6	0	0	23	22	0	8	4	0	0	19	7	0
9	Himachal Pradesh	2	1	0	0	4	1	0	0	2	0	0	0	4	0	1	1	0	0	6	6	0
10	Jammu & Kashmir	1	1	0	0	1	1	0	1	2	0	0	2	2	0	0	0	0	0	0	0	0
11	Jharkhand	1538	983	138	74	1468	1188	164	1552	1061	112	47	1612	1482	260	1371	1022	155	32	1546	1289	166
12	Karnataka	1730	1463	16	30	3875	3238	36	1541	1372	7	19	3477	3186	14	1698	1245	7	28	4016	3420	14
13	Kerala	3	3	0	1	8	9	0	4	4	1	0	1	2	1	3	2	0	0	2	2	0
14	Madhya Pradesh	113	115	13	0	338	338	33	62	61	8	0	147	147	22	26	28	17	0	72	72	24
15	Maharashtra	39	35	14	0	71	72	51	42	46	0	1	103	102	0	38	28	1	0	126	101	6
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Meghalaya	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	646	954	29	40	1221	1322	50	1201	1036	48	24	1605	1453	105	1400	1395	46	37	2342	2235	180
21	Punjab	5	1	1	0	4	2	2	8	3	0	0	9	3	0	5	3	0	0	9	8	0
22	Rajasthan	12	3	2	4	5	5	2	9	2	5	0	2	2	20	3	0	0	1	0	0	0
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	292	210	70	13	565	439	95	333	194	29	58	714	512	67	295	202	26	12	867	577	72
25	Telangana	563	718	8	9	894	1183	15	2	160	14	0	0	161	44	4	3	0	0	0	3	0
26	Tripura	1	0	0	0	1	0	0	0	1	0	0	0	1	0	0	0	0	0	0	0	0
27	Uttar Pradesh	2133	1681	108	32	8401	6184	404	2766	1627	247	8	10970	5983	1121	2867	2116	157	0	12320	8872	607
28	Uttarakhand	104	87	0	0	133	133	0	12	6	38	0	6	6	55	27	19	15	0	26	26	15
29	West Bengal	1	144	0	0	107	148	0	4	2	0	0	11	20	0	0	1	0	0	0	6	0
	<b>TOTAL STATE(S)</b>	<b>10021</b>	<b>8991</b>	<b>472</b>	<b>296</b>	<b>21536</b>	<b>18493</b>	<b>997</b>	<b>9862</b>	<b>7149</b>	<b>593</b>	<b>292</b>	<b>22033</b>	<b>15499</b>	<b>1828</b>	<b>9649</b>	<b>8429</b>	<b>494</b>	<b>147</b>	<b>25019</b>	<b>20367</b>	<b>1199</b>
30	A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	2	0	0	0	0	0	0	0	1	0	1	3	3	0	1	0	0	0	3	0	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi UT	13	8	0	2	3	14	0	20	7	2	0	11	10	3	18	11	0	1	24	18	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	14	9	0	0	9	9	0	12	5	0	0	21	5	0	15	15	0	0	17	15	0
	<b>TOTAL UT(S)</b>	<b>29</b>	<b>17</b>	<b>0</b>	<b>2</b>	<b>12</b>	<b>23</b>	<b>0</b>	<b>32</b>	<b>13</b>	<b>2</b>	<b>1</b>	<b>35</b>	<b>18</b>	<b>3</b>	<b>34</b>	<b>26</b>	<b>0</b>	<b>1</b>	<b>44</b>	<b>33</b>	<b>0</b>
	<b>TOTAL (ALL INDIA)</b>	<b>10050</b>	<b>9008</b>	<b>472</b>	<b>298</b>	<b>21548</b>	<b>18516</b>	<b>997</b>	<b>9894</b>	<b>7162</b>	<b>595</b>	<b>293</b>	<b>22068</b>	<b>15517</b>	<b>1831</b>	<b>9683</b>	<b>8455</b>	<b>494</b>	<b>148</b>	<b>25063</b>	<b>20400</b>	<b>1199</b>

State/UT-wise Cases Registered (CR),Cases ChargeSheeted (CCS),Cases Convicted (CON),Persons Arrested (PAR), Cases ended as Mistake of Fact or of Law (CMIS), Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under **Protection of Women from Domestic Violence Act, 2005** during 2014-2016

SL	State/UT	2014							2015							2016						
		CR	CCS	CON	CMIS	PAR	PCS	PCV	CR	CCS	CON	CMIS	PAR	PCS	PCV	CR	CCS	CON	CMIS	PAR	PCS	PCV
1	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	1	1	0	0	1	1	0	0	0	0	0	0	0	2	0	0	0	1	0	0	0
4	Bihar	112	52	2	0	123	65	3	161	149	3	0	215	182	5	171	170	2	0	256	243	3
5	Chhattisgarh	0	0	0	0	0	0	0	2	2	0	0	2	2	0	3	3	0	0	5	5	0
6	Goa	2	1	0	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	2	2	0	0	2	2	0	2	2	0	0	2	2	0	0	0	0	0	0	0	0
8	Haryana	4	5	0	0	3	8	0	11	10	0	0	22	11	0	10	4	0	0	8	4	0
9	Himachal Pradesh	5	4	0	0	5	4	0	15	10	0	1	14	10	0	11	13	0	1	9	13	0
10	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11	Jharkhand	5	2	0	0	4	2	0	0	1	0	1	0	1	0	0	0	0	0	0	0	0
12	Karnataka	0	0	0	0	0	0	0	1	1	0	0	1	1	0	0	0	0	0	0	0	0
13	Kerala	140	106	2	3	116	115	2	132	122	6	1	124	129	7	111	96	8	0	118	108	9
14	Madhya Pradesh	53	51	2	0	59	59	5	91	93	9	0	100	100	9	90	90	9	0	99	99	9
15	Maharashtra	4	3	0	0	6	5	0	8	4	0	0	24	11	0	2	2	0	0	2	2	0
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21	Punjab	2	0	0	0	2	0	0	2	2	0	0	1	2	0	2	0	0	0	1	0	0
22	Rajasthan	17	11	0	1	16	16	0	14	11	2	2	19	19	2	4	4	3	0	4	4	6
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	4	3	0	0	4	3	0	4	1	0	1	2	2	0	0	0	0	0	0	0	0
25	Telangana	1	1	0	0	3	3	0	6	4	0	0	4	4	0	1	2	0	0	2	2	0
26	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27	Uttar Pradesh	66	67	2	0	345	350	2	4	3	2	0	4	3	4	23	16	0	0	38	26	0
28	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0
29	West Bengal	1	1	0	0	3	3	0	2	1	0	0	2	1	0	5	2	0	0	12	8	0
	<b>TOTAL STATE(S)</b>	<b>419</b>	<b>310</b>	<b>8</b>	<b>4</b>	<b>693</b>	<b>637</b>	<b>12</b>	<b>455</b>	<b>416</b>	<b>22</b>	<b>6</b>	<b>536</b>	<b>480</b>	<b>27</b>	<b>436</b>	<b>402</b>	<b>22</b>	<b>1</b>	<b>555</b>	<b>514</b>	<b>27</b>
30	A & N Islands	0	0	0	0	0	0	0	2	2	0	0	2	2	0	0	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi UT	7	2	1	0	0	2	1	4	0	0	0	2	0	0	1	1	1	0	1	1	1
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	<b>TOTAL UT(S)</b>	<b>7</b>	<b>2</b>	<b>1</b>	<b>0</b>	<b>0</b>	<b>2</b>	<b>1</b>	<b>6</b>	<b>2</b>	<b>0</b>	<b>0</b>	<b>4</b>	<b>2</b>	<b>0</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>0</b>	<b>1</b>	<b>1</b>	<b>1</b>
	<b>TOTAL (ALL INDIA)</b>	<b>426</b>	<b>312</b>	<b>9</b>	<b>4</b>	<b>693</b>	<b>639</b>	<b>13</b>	<b>461</b>	<b>418</b>	<b>22</b>	<b>6</b>	<b>540</b>	<b>482</b>	<b>27</b>	<b>437</b>	<b>403</b>	<b>23</b>	<b>1</b>	<b>556</b>	<b>515</b>	<b>28</b>

Source: Crime in India